

The Oriental Insurance Co Ltd
Bharat Laghu Udyam Suraksha

2. Involuntary Betterment while reinstating the property -
IRDAN556RP0013V01202021/A0019V01202122

Notwithstanding the Condition of Reinstatement, In the event that new Property Insured of like kind and quality is not obtainable Property Insured which is as similar as possible to that which has sustained Damage and which is capable of performing the same function shall be deemed to be new Property Insured of like kind and quality and in no event shall this be considered as a betterment to the Insured.

In the event of replacement with new Property, the Insurer will pay the cost of purchasing and installing technologically current Property which is necessitated because of incompatibility between new Property installed to replace Property Insured which has sustained Damage and existing Property Insured which has not incurred Damage at the same or an interdependent location.

Provided always that:

1. Damage was directly caused to the Property Insured
2. The Insurer shall be liable only for the amount sufficient to enable the Insured to resume Operations in substantially the same manner as before the Damage
3. The Insurer shall be liable for only the difference between
 - a. the highest sales value of the existing Property Insured which has not incurred Damage at the same or interdependent location and
 - b. The installed cost of the technologically current Property Insured

The liability of the Insurer shall not exceed the Limit of Liability stated in your Policy Schedule /Certificate of Insurance.

Loss Limit- 10% of the Sum Insured Per Location AOA/AOY